

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 88 OF 2017 &
IA NO. 161 OF 2017**

Dated: 11th July, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Global Energy Pvt. Ltd. ...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Shikha Ohri

Counsel for the Respondent(s) : Mr. Apoorva Misra for R-2

ORDER

Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 09.08.2017 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 23.08.2017 after serving copy on the other side.

List the matter on **29.08.2017**. In the meantime, pleadings be completed.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

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